

SRIKAKULAM DISTRICT

WORKSHOP-II

DT.17.02.2018.

TODAY'S PROGRAMME

CHAIR PERSON

SRI JUSTICE G.SHYAM PRASAD  
HON'BLE ADMINISTRATIVE JUDGE.

NODAL OFFICER

SMT.V.B.NIRMALA GEETHAMBA  
HON'BLE PRINCIPAL DISTRICT JUDGE

VENUE: DISTRICT COURT PREMISES.

- 1) Inviting Dignitaries on to the Dias by Sri Ch.Vivek Anand Srinivas, Additional Senior Civil Judge, Srikakulam.—10.00 a.m.,
  - 1) Honourable Sri Justice G.Shyam prasad garu, Administrative Judge of Srikakulam District.
  - 2) Honourable Sri Justice K.C.Bhanu, Retired Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
  - 3) Smt.V.B.Nirmala Geethamba, Principal District Judge, Srikakulam.
- 2) LIGHTENING OF LAMP: by – 10.10 a.m.,
  - 1) Honourable Sri Justice G.Shyam Prasad garu, Administrative Judge of Srikakulam District.
  - 2) Honourable Sri Justice K.C.Bhanu, Retired Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
- 3) Reading of Profile of Honourable Sri Justice G.Shyam Prasad Garu, Administrative Judge of Srikakulam District by Smt.V.B.Nirmala Geethamba, Principal District Judge, Srikakulam.

I request to commence the programme of to-days workshop by Smt.V.B.Nirmala Geethamba, Principal District Judge, Srikakulam – 10.30 a.m.,

WORKSHOP SCHEDULE

**SUBJECT: Framing of charges and writing of judgments in criminal cases.**

- TOPICS:
- 1) Examination of accused and framing of charges
  - 2) Disposal of cases without trial:
  - 3) Recording evidence –relevancy, admissibility and appreciation of evidence.
  - 4) Concept of Corpus delectit.
  - 5) Effect of non-recovery of crime weapon and other incriminating mterial.
  - 6) Examination of accused under section 313 of Cr.P.C.,
  - 7) Judgment writing.
  - 8) Remedies, reliefs, sentencing and punishment.
  - 9) Disposal of case property.

Sessions	Timings	Chosen topic	Proceedings	Resource Person
I	10.00 A.M. to 10.45 A.M.	Examination of accused and framing of charges	Paper presentation (Sri B.Goutham Prasad, I Additional District Judge, Srikakulam)	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
	10.45 A.M., to 11.30 A.M.,	Disposal of cases without trial	Paper presentation (Sri B.Goutham Prasad, I Additional District Judge, Srikakulam)	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
	11.30 A.M. To 11.50 A.M		TEA BREAK	
II	11.50 A.M. to 01.00 P.M	Recording of evidence – relevancy, admissibility and appreciation of evidence	Paper presentation (Sri D.Ramulu, VI Additional District Judge, Srikakulam)	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)
		Concept of Corpus delecti	Discussion by the Resource person	
		Effect of non-recovery of crime weapon and other incriminating material	Interaction by the Participants	
			Comments by the Resource Person	
	01.00 P.M. to 01.45 P.M.		LUNCH	
III	01.45 P.M. To 03.00 P.M.	Examination of accused under section 313 Cr.P.C.,	Paper presentation (Sri D.Gopala Krishna Rao, Special Judge for trial of cases under SCs & STs (POA) Act-cum-IV Additional District Judge, Srikakulam.)	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)
		Judgment writing	Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	

	03.00 P.M To 03.20 P.M.		TEA BREAK	
IV	03.20 P.M to 4.10 P.M	Remedies, reliefs, sentencing and punishment	Paper presentation (Smt.K.Sudhamani, Judge, Family Court-cum-III Additional District Judge, Srikakulam) Discussion by the Hon'ble Chairperson and the Resource person Interaction by the Participants Comments by the Resource Person	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)
	04.10 P.M to 05.00 P.M.	Disposal of case property	Paper presentation (Smt.B.Jyotsna, Junior Civil Judge, Amadalavalasa Discussion by the Hon'ble Chairperson and the Resource person Interaction by the Participants Comments by the Resource Person	Sri K.C.Bhanu, Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (Retired)

**Vote of Thanks by : Smt.L.Devi Ratna Kumari, Judicial Magistrate of I Class  
(I ADM), Srikakulam.**